

Transfer of L.I.C. Policies

3716. Shri Sampath: Will the Minister of Finance be pleased to state:

(a) whether the practice of allowing transfer of policies from Ceylon Register of L.I.C. to Indian Register of L.I.C. has been discontinued;

(b) if so, the reasons therefor; and

(c) the number of applications for transfer of policies from Ceylon Register to Indian Register since the practice was discontinued?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as available.

Sultanpur Bye-elections

3717. { **Shri S. M. Banerjee:**
 Shri Tangamani:

Will the Minister of Law be pleased to state:

(a) whether it is a fact that one of the voted candidates failed to submit accounts after the Sultanpur bye-election held recently;

(b) if so, whether he was debarred from other election in future;

(c) whether a Gazette notification was issued to this effect;

(d) whether the notification was revoked; and

(e) the reasons for the same?

The Deputy Minister of Law (Shri Hajarnavis): (a) No, Sir. All the candidates at the Sultanpur bye-election lodged their account of election expenses in the manner required by law but the account of one of the candidates was received by the Returning Officer, on the 22nd June, 1961, whereas the last date for lodging the accounts was the 21st June, 1961.

(b) and (c). The candidate whose account of election expenses reached the Returning Officer after the due date incurred disqualification under clause (c) of section 7 of the Representation of the People Act, 1951, for having failed to lodge his account

within the time prescribed by law. His name was therefore notified as such in the Gazette of India, on the 22nd July, 1961.

(d) Yes, Sir.

(e) The candidate represented to the Election Commissioner for the removal of his disqualification on the ground that he duly despatched his account of election expenses from Delhi to the Returning Officer, under registered and insured cover on the 20th June, 1961, in the expectation that it would reach the destination within the time i.e., on the 21st June, 1961, while in fact, it reached the Returning Officer only on the 22nd June, 1961.

The Election Commission accepted his explanation for the delay of one day in transmission and removed his disqualification.

Price of Pig Iron

3718. Shri L. Achaw Singh: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government have raised the retention and selling prices of pig iron manufactured in the private and the public sectors by Rs. 25.00 per metric ton; and

(b) if so, on what basis the increase has been effected?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Retention prices are adjusted from time to time for certain accepted changes in costs of production resulting from changes in railway freight, statutory prices of coal, costs of raw materials, stores or machinery and labour costs caused by legislation, adjudication or conciliation awards, depreciation etc. The retention prices of pig iron payable to the Indian Iron and Steel Company and to the Hindustan Steel Limited were increased on the average by about Rs. 25 to Rs. 30 per ton over the prices prevailing in 1958. Selling prices have been increased by Rs. 25 per metric ton with effect from the 28th July, 1961.

Funds of Public Sector Undertakings

3719. Shri L. Achaw Singh: Will